

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 1232 of 2019

IN THE MATTER OF:

Maif Investment India 2 Pte Ltd.

A company incorporated under law of Singapore,
Having its office at 9 Straits View,
#21-07 Marina One West Tower,
Singapore – 018937

....Appellant

Vs.

1. Ind-Barath Energy (Utkal) Ltd.

Through the Resolution Professional,
A company incorporated in India,
Having its registered office at
Plot No. 30A, Road No. 1, Film Nagar,
Jubilee Hills, Hyderabad – 500033

2. Mr. Udayraj Patwardhan

The Resolution Professional
Of Ind-Barath Energy (Utkal) Ltd.
Having its office at Sumedha Management
Solutions Pvt. Ltd. C-703, Marathon Innova,
Off Ganpatrao Kadam Marg,
Lower Parel (West), Mumbai 40001

....Respondents

**For Appellant: Mr. Harshit Jaiswal and
Ms. Natasa Khandeperkar, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with
Mr. Ramakant Rai, Mr. Mehak Suri,
Shradha Sachdev, Mr. Shivkrit Rai,
Advocates for CoC/PFC**

**Mr. Abhijeet Sinha, Mr. Niraj Kumar and
Mr. Aditya Shukla and Mr. Satendra K. Rai,
Advocates for R-1.**

ORDER
(Virtual Mode)

06.07.2021 Learned Counsel for the Appellant-Mr. Harshit Jaiswal submits that the Appellant has instructed the Learned Counsel to withdraw this Appeal as the Appellant has resorted to Arbitration Proceedings. The Learned Counsel for the Appellant submits that the Appeal may be disposed of as withdrawn.

The Appeal is disposed of as withdrawn without liberty to challenge the same Impugned Order.

[Justice A.I.S. Cheema]
The Officiating Chairperson

[Dr. Alok Srivastava]
Member (Technical)

Basant B./nn.